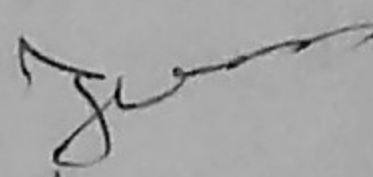
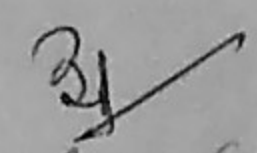


Hon. S. Zaher Hasan, VC.
Hon. A. Johri, Member (A).

The application is
rejected.

The applicant has
moved this application under
Section 14 of the Administrative
Tribunals Act, 1985, with a
prayer that the respondents
be directed to treat the
petitioner as a permanent
Seed Production Assistant and
necessary pay and allowances
be paid to him by setting
aside the order dated 13.2.1987,
whereby his services have
been terminated.


VC

Member (A)

24.2.1987)
aan

The petitioner was
working as Seed Production
Assistant in the National
Seed Corporation. He has
filed this case against
the Regional Manager,
National Seed Corporation,
Lucknow, and Divisional
Manager, National Seed
Corporation, Bareilly. No
notification under Section
14(2) of the Act has been
issued applying the provisions of
the Act to the National Seed
Corporation. So this Tribunal
has no jurisdiction to
entertain this application.